

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 22/2018

This the 25th day of October, 2018

Hon'ble Ms. Aradhana Johri, Member (A)

Sh. Ajay Yadav,
S/o. Late Sh. Laxmi Narain Yadav,
R/o. B-1/22 A, Madhu Vihar,
Uttam Nagar, New Delhi.Applicant

(By Advocate : Ms. Pragya Yadav for Mr. D. B. Yadav)

Versus

The South Delhi Municipal Corporation,
Central Establishment Department (22nd Floor)
New Delhi, Dr. S. P. Mukherjee Civic Centre,
New Delhi-110 002.
Through its Commissioner.Respondent

(By Advocate : Mr. D. S. Mahendru)

O R D E R (O R A L)

The applicant, Shri Ajay Yadav is the son of Late Shri. Laxmi Narain Yadav, who was Driver in the MCD and expired on 26.05.2012. He left behind a widow, two sons and one daughter. Subsequently, one of the sons Shri Vijay Yadav passed away. The applicant has claimed for compassionate appointment of LDC.

2. Respondent in their counter affidavit have brought to light the fact that there is a point rating system for consideration of compassionate appointment under 5% DR quota for group 'C' and 'D' posts. Under these guidelines

the compassionate appointment committee met several times and considered the case of Sh. Ajay Yadav on 23.06.2014, 17.07.2015, 14.12.2016 and 23.10.2017.

3. As per the points rating system, candidates with highest points were given appointment depending upon the number of vacancies. No candidate with lesser points than Sh. Ajay Yadav has been given appointment.

4. In view of the arguments of both sides and the fact that as per the guidelines for compassionate appointment, Sh. Ajay Yadav has not been able to secure requisite number of points to get an appointment and no candidate with lesser points than him has been appointed, this O.A is dismissed. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

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